

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.463/2007

Friday this the 13 th day of July, 2007.

CORAM:

**HONB'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

Hajaromabi,
W/o Late P.Abdul Khader,
Chakkarakkada House,
Andrott Island, Lakshadweep. Applicant

(By Advocate Shri.N.Nagaresh)

Vs.

1. Administrator,
Union Territory of Lakshadweep
Kavaratti, Lakshadweep.
2. Executive Engineer,
Electricity Department,
Union Territory of Lakshadweep
Kavaratti, Lakshadweep. Respondents

(By Advocate Shri. Shafik M.A.)

The application having been heard on 13.7.2007,
the Tribunal on the same day delivered the following.

ORDER

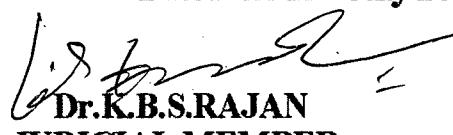
HONB'BLE MRS. SATHI NAIR, VICE CHAIRMAN

The applicant is a widow. Her husband was working as a Peon in the Electricity Department under the Lakshadweep Administration and passed away on 13.12.2005. She is aggrieved that no action is so far been taken for sanctioning family pension to her. The applicant submitted a representation at Annexure A-1 dated 6.1.2007 to the 1st respondent which is not yet been disposed of. In the interests of justice, we direct the 1st respondent to go into the matter expeditiously, as it is a case of sanctioning family pension to the widow, which should have been accorded top priority in the hands of the Administration.

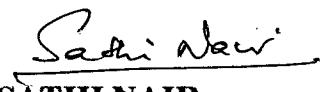
2. We direct the 1st respondent to consider the representation (A-1) submitted by the applicant and take a final decision in the matter within a period of two months from the date of receipt of a copy of this order.

3. O.A. is disposed of as above. No costs.

Dated the 13th July 2007.



Dr.K.B.S.RAJAN
JUDICIAL MEMBER



Sathi Nair
SATHI NAIR
VICE CHAIRMAN

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